EASTERN INSTITUTE FOR INTEGRATED LE VING IN MANAGEMENT UNIVERSITY, SIKKIM (AMENDMENT) BILL, 2021

(BILL NO 14 OF 2021)

A

BILL

further to amend the Eastern Institute for Integrated Learning in Management University, Sikkim Act, 2006.

Be it enacted by the legislature of Sikkim on the seventy –second year of the Republic of India as follows:-

Short title and commencement

(1) This Act may be called "The Eastern Institute for Integrated Learning in Management University, Sikkim (Amendment) Act, 2021.
 (2) It shall come into force at once.

Substitution of reference to certain expressions by certain other expressions

2. In the Eastern Institute for Integrated Learning in Management University, Sikkim Act 2006 (hereinafter referred to as "the principal Act"), unless otherwise expressly provided, for the words and figure "Eastern Institute for Integrated Learning in Management University, Sikkim Act, 2006, wherever they occur the words and figure the Sikkim Alpine University Act, 2006" shall be substituted.

Amendment of long title

3. In the principal Act, in the long title, for the words "Eastern Institute for Integrated Learning in Management (EIILM) Kolkatta, West Bengal" the words "Advance Education and Research Foundation (AMOGH), New Delhi" shall be substituted.

Amendment of section 2

4. In the principal Act, in section 2, in clause (xii), for the words appearing after the words "means the" the words "Advance Education and Research Foundation (AMOGH), A-127, Vikash Vihar, Kakroula Road, New Delhi" shall be substituted.

Insertion of new sub-section (5) and (6) in section 47

- 5. In the principal Act, in section 47, after sub section (4), the following new sub-sections shall be inserted namely:
- 5 The State Government may by notification in the official gazette, revive the university after its dissolution under different name and with a different sponsor if it is satisfied that the said revival of the university is expedient and necessary.
- 6. The State Government shall hold no liability towards any claims for reinstatement and back wages and other

FINANCIAL MEMORANDUM

-NIL-

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the bill provides for insertion of new sub-section (5) to section 47 of the principal Act that gives power to the State Government to revive the University by way of a notification after its dissolution.

The above provision for which notification may be issued is a matter of procedure. The delegation of legislative power is therefore of normal character.

(K.N LEPCHA)

AMINISTER-IN-CHARGE,

EDUCATION DEPARTMENT

Education, Law Legal Legislative & Perturbation Affairs Departments, Govt. of Sikkim

STATEMENT OF OBJECTS AND REASONS

Whereas the State Government has deemed it expedient to revive the Eastern Institute for Integrated Learning in Management (EIILM) University by changing the name of the University to Sikkim Alpine University and sponsoring body from Malvika Foundation to AMOGH Advanced Education and Research Foundation.

And whereas in order to revive the University, the State Government deems it necessary to make changes in the nomenclature of the Act and in the nomenclature of the sponsoring body and insert sub-section (5) and sub-section (6) in section 47 of the Eastern Institute for Integrated Learning in Management University, Sikkim Act, 2006.

With this object in view, the Bill has been framed.

(K.N LEPCHA)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT